

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
TA (Co. Act)-46(PB)/2023

IN THE MATTER OF:

Pravesh Aggarwal

.... Petitioner

v.

Hakim Moti Ram and Sons Private
Limited

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 03.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Krishnendu Datta, Adv. Palash
Singhai, Ad. Rajat Sinha and Ad. Harshal
Sareen

For the Respondent :

ORDER

Ld. Counsel for the Respondent is appearing through car. Therefore, we are not inclined to hear him. In the interest of justice, list the matter on **17.05.2024.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

03.05.2024
Lalit